

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 127 of 1993

DATE OF DECISION 22-1-1993

PV Pookoya and another Applicant (s)

Mr MV Thamban Advocate for the Applicant (s)

Director of Education Versus
Union Territory of Lakshadweep Respondent (s)
Kavarathi and others

Mr NN Sugunapalan Advocate for the Respondent (s)

CORAM :-

The Hon'ble Mr. SP Mukerji, Vice Chairman
and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

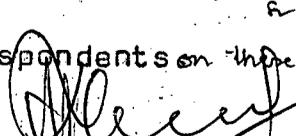
Shri SP Mukerji, Vice Chairman

We have heard the learned counsel for both the parties on this application in which the applicants who are working as Physical Training Instructors under the Lakshadweep Administration sought parity with Trained Graduate Teachers and Headmasters of Primary Schools in the scale of Rs 1400- 2600 for claiming Senior Scale of Rs 1640-2900 after completing 12 years of service. It is admitted by them that Trained Graduate Teachers, Headmasters of Primary Schools and Physical Training Instructors are enjoying revised scale of Rs 1400- 2600. However, entitlement to senior scale after 12 years of service by virtue of the order dated

12.8.87 at Annexure-IV has been made available only to the former two categories and there is no mention of the Physical Training Instructors. The applicants had been making number of representations without any response. The applicant-1 had filed Annexure V and VI representations and the applicant-2 filed Annexure-VII representation.

2 When the case was taken up for admission to-day, learned counsel for both the parties agreed that the application can be disposed of by appropriate directions to the respondents to dispose of the aforesaid representations.

3 In the circumstance, we admit the application and direct the respondent-2 to dispose of the representations at Annexure-VI dated 3.8.92 of the first applicant and the representation dated 13.1.92 at Annexure-VII of the second applicant within a period of two months from the date of communication of this judgment by a speaking order and communicate the same within that period to the applicants. However, The applicants will be at liberty and to approach this Tribunal, if so advised, in accordance with law, in case they ~~are~~ feel aggrieved by the decisions taken by the respondents on those representations.


(AV Haridasen)
Judicial Member


(SP Mukerji)
Vice Chairman